

**PETITION RE: GREIVANCES OF STATE EMPLOYEES OF BIHAR, UTTAR PRADESH AND WEST BENGAL**

**SHRI JYOTIRMOY BASU** (Diamond Harbour) : Sir, I beg to present a petition from Sarvashri Arabinda Ghosh and A. Sreeramulu regarding grievances of employees of the States of Bihar, Uttar Pradesh and West Bengal.

**MR. SPEAKER** : Kripalaniji.

**SHRI S. M. BANERJEE** (Kanpur) : Sir, on this petition, I have to make a submission.

**MR. SPEAKER** : No please; I have called Kripalaniji.

**SHRI S. M. BANERJEE** : Under Rule 169. . .

**MR. SPEAKER** : There is no point of order. You quote some rule everyday, Read the Rule first.

**SHRI S. M. BANERJEE** : I shall read it. Rule 169 says :

"Every petition shall, after presentation by a member or report by the Secretary, as the case may be, stand referred to the Committee on Petitions."

**MR. SPEAKER** : It is agreed. There is no point of order. Naturally, the petition will be sent to the Petitions Committee. Kripalaniji.

**SHRI S. M. BANERJEE** : Please hear me.

**MR. SPEAKER** : I have accepted it. What is the question? There is no controversy.

**SHRI S. M. BANERJEE** : If this is the attitude about the rules of the House, I better walk out.

**SOME HON. MEMBERS** : Go, go.

**MR. SPEAKER** : Kripalaniji. (*Interruptions*).

**SHRI S. M. BANERJEE** : What is this? There are certain rules. . . (*Interruptions*).

**MR. SPEAKER** : Please sit down.

श्रीमती तारकेश्वरी सिन्हा (बाढ़) वे लौट कर आए खुदा की कृदरत कभी हम उन को और कभी इस घर को देखते हैं ।

**MR. SPEAKER** : I request you to sit down. I have accepted what you say. You wanted it to be sent to the Petitions Committee. We will send it.

**SHRI S. M. BANERJEE** : I say, before sending it to the Committee, this is actually a petition. . . .

**MR. SPEAKER** : I don't mind hearing you. Everyday, you quote some rule. . . . (*Interruption*) I accept it and even then you want to say something.

**SHRI S. M. BANERJEE** : There is no question of acceptance of this rule. This rule is there. It will go to the Committee.

**MR. SPEAKER** : The whole House believes that whoever shouts will get a chance. All right. You go on.

**SHRI S. M. BANERJEE** : If this is the attitude, I am sorry. The whole day we are here.

**MR. SPEAKER** : Others are also here, not only you.

**SHRI S. M. BANERJEE** : Sir, I seek your guidance. My point of order may be wrong, my interpretation may be wrong. I have a right to raise the point of order.

**MR. SPEAKER** : You quote some rule everyday. You read this Rule 169 and I also read it. I accept it.

**SHRI S. M. BANERJEE** : Here is a petition which has been presented to the House. We know what is going to be the fate of the petition. This is a very important issue. . . .

**MR. SPEAKER** : How is it relevant now?

**SHRI S. M. BANERJEE** : What is in the Order Paper? There is item 5 :

"Shri Jyotirmoy Basu to present a petition from Sarvashri Arabinda Ghosh and A. Sreeramulu regarding grievances of employees of the States of Bihar, Uttar Pradesh and West Bengal."

Now, he has presented a petition. My submission is. . . .

**MR. SPEAKER** : You want to discuss that.

**SHRI S. M. BANERJEE :** I do not want to discuss that. Kindly hear me. Don't stop me without hearing me.

**MR. SPEAKER :** Everyday, it is happening; it has become routine.

**SHRI S. M. BANERJEE :** Naturally, when something strikes me, I want to seek your guidance. (*Interruption*).

**MR. SPEAKER :** The whole House is ridiculing not only you but me also.

श्री अब्दुल गनी डार (गुड़गांव) : आन ए प्वाइंट आफ आर्डर, सर। मैं अर्ज करना चाहता हूँ कि आप सारे हाउस के मालिक हैं। अगर एक शख्स को हर रोज सूझे और वह पढ़ कर आए और दूसरे मेम्बर पढ़ कर न आए तो आप उससे खफा हो जायेंगे? क्या आप यह कहेंगे कि वह क्यों रोज प्वाइंट आफ आर्डर रोज करता है? मेरी गुजारिश है कि आप उसको सुनें और सुन कर आप अगर समझते हैं कि उसके प्वाइंट आफ आर्डर में कोई सबस्टेंस नहीं है तो उसको रद्द कर दें—

[شری عبدالغنی ڈار (گڑگاؤں): آن اے پوائنٹ آف آرڈر سر۔ میں عرض کرنا چاہتا ہوں کہ آپ سارے ہاؤس کے مالک ہیں۔ اگر ایک شخص کو ہر روز سوجھے اور وہ پڑھ کر آئے اور دوسرے ممبر پڑھ کر نہ آئیں تو آپ اس سے خفا ہو جائیں گے؟ کیا آپ یہ کہیں گے کہ وہ کیوں روز پوائنٹ آف آرڈر ریز کرتا ہے۔ میری گزارش ہے کہ آپ اس کو سنیں اور سن کر آپ اگر سمجھتے ہیں کہ اس کے پوائنٹ آف آرڈر میں کوئی سبستنس نہیں ہے تو اس کو رد کر دیں۔]

**MR. SPEAKER :** Will you kindly sit down? There is no point of order. It is a point of disorder, not a point

of order. These types of points of order are bringing the House to ridicule. He calls it a point of order. It is a disorder. Kripalaniji.

**SHRI S. M. BANERJEE :** On a point of personal explanation. May I request you not to get angry with those Members who take active part in the House and who try to understand the things. I do not claim to be a genius like them. I still consider myself to be an ordinary Member, a humble Member, who tries to read the papers and tries to understand something. My question is this. This particular petition is of a special nature. Three State Governments are under the Centre—West Bengal, U.P. and Bihar. So, I want to request you under the rule that before referring it to the Committee, you may kindly allow a discussion on that in the House. This is my request under the rule.

**MR. SPEAKER :** Is this the way of asking? Suppose, a paper is laid on the Table, should a member get up and say that we should have a discussion on this? The rule is there for everybody. Let us first discuss it....

**SHRI S. M. BANERJEE :** I have made a request under the rule.

**MR. SPEAKER :** I have read the rule. If you want any discussion, you must write to me. On any subject, if anybody wants a discussion, he must first write to me. I have been allowing so many discussions. If you just raise it on the spot, do you think that I will allow a discussion on the spot? If, on the spot, you say, 'Come on; let us have a discussion', how can I allow it? Will it be possible for me to do it?

**SHRI S. M. BANERJEE :** I got this opportunity. A petition was presented. I am talking on that petition. I am requesting on the basis of rule, Sir.

**MR. SPEAKER :** Suppose, a paper is laid on the Table. Can anybody get up and say, 'On this, I want a discussion'? The same thing applies here.

**SHRI S. M. BANERJEE :** I am talking on petition, on the basis of rule.

**MR. SPEAKER :** For them also some other rule is there. Anyway, even if

[Mr. Speaker]

you raise it, I cannot possibly allow a discussion here and now. I cannot even guarantee that a discussion will be allowed. It will have to be considered and then we will have to find time for it. There are so many procedures. Even if you ask, will the Speaker be able to say on the spot, 'Come on; let us have a discussion tomorrow or the day after'? Is it possible? Will he then be able to adjust the work of the House?

**SHRI S. M. BANERJEE**: I never said that. I realise your difficulty. But you must also realise our difficulties.

**SHRI N. DANDEKER (Jamnagar)**: This can be closed in a minute. The rule says: "Every petition shall stand referred to the Committee". There can be no question of any discussion.

**MR. SPEAKER**: Everybody knows that.

**श्री एस० एम० जोशी (पूना)**: अध्यक्ष महोदय, मेरे मित्र, श्री बनर्जी, ने कहा है कि इन प्रदेशों में राष्ट्रपति की हुकूमत है, इस लिये इसके बारे में चर्चा होनी चाहिये। बिहार के बजट के बारे में आज या कल हाउस में चर्चा होने वाली है। मैं प्रार्थना करूँगा कि उस में माननीय सदस्यों को इस सवाल को उठाने का ज्यादा मौका दिया जाये।

12.33 hrs.

**PERSONAL EXPLANATION UNDER RULE 357**

**SHRI J. B. KRIPALANI (Guna)**: I do not stand to give a personal explanation, but I sit and give it.

The day before yesterday, in the discussion on Mr. Madhu Limaye's motion, in my speech I used one expression which I find I ought not to have used. I said, nobody can be a Minister unless there is something shady about him. If any objection had been raised then, I would have withdrawn that word immediately. But I do so now and I apologize to the members on the Treasury Benches. What I meant to say was that nobody could

be a Minister unless he has some worldly wisdom which the members of the Opposition lack at present and which sometime they will gain when they aspire to that office.

12.34 hrs.

**BUSINESS ADVISORY COMMITTEE  
TWENTY-SECOND REPORT**

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND COMMUNICA-  
TIONS (DR. RAM SUBHAG SINGH)**: I beg to move:

"That this House agrees with the Twenty-second Report of the Business Advisory Committee presented to the House on the 20th August, 1968."

**श्री इसहाक सम्भली (अमरोहा)**: अध्यक्ष महोदय, मैं अर्ज करना चाहता हूँ कि यू० पी० के बजट पर डिसकशन के लिये सिर्फ एक घंटा रखा गया है, जब कि यू० पी० में गोली चलने की पाँच वारदातें हो चुकी हैं और हरिजनों के साथ जा-बजा अत्याचार किये जा रहे हैं, जो कि सरकारी रिपोर्टों में एडमिट किया गया है। यह खुशी की बात है कि बिहार के लिये तीन घंटे रखे गये हैं। हो सकता है कि इस की वजह यह है कि डा० राम सुभग सिंह का वह प्रदेश है। लेकिन यू० पी० के बजट के डिसकशन के लिए एक घंटा बिल्कुल नाकाफी है। मैं समझता हूँ कि इसके लिये कम से कम तीन घण्टे दिये जाने चाहिये। यह किसी पार्टी का सवाल नहीं है। यू० पी० हिन्दुस्तान की बिगेस्ट स्टेट है। उस के बजट के लिये सिर्फ एक घण्टा रखना बड़ी भारी ना-इन्साफी है।

**श्री राम सेवक यादव (बाराबंकी)**: मेरे जिले में चार हरिजनों की हत्या हुई है।

**श्री श्रीचन्द गोयल (चण्डीगढ़)**: अध्यक्ष महोदय, मैं श्री सम्भली के सुझाव का अनुमोदन करता हूँ। जहाँ तक मैं समझता हूँ, बिजनेस एडवाइजरी कमेटी की